## High Court of Judicature at Allahabad NOTIFICATION

The Ministry of Health and Family Welfare, Government of India has issued an Office Memorandum dated 05<sup>th</sup> March 2020 as advisory cautioning against mass gathering and the World Health Organization has also declared Novel Coronavirus (COVID-19) as global pandemic advising against mass congregation.

On reviewing the advisory issued by the Government of India and in view of the opinion of public health experts including medical professionals and also considering the safety and welfare of all stakeholders including visitors, litigants, lawyers, court staff, security, maintenance and support staff, student interns and media professionals, the Hon'ble Court has been pleased to direct as under:

- 1. Public gathering in the High Court campuses at Allahabad & Lucknow may be avoided.
- 2. Learned counsels may discourage litigants from attending Court.
- 3. Absence of learned counsels and parties appearing in person may not entail any adverse orders.
- 4. It would also be ensured that mediation proceedings are held only in cases that are of urgent nature.
- 5. All precautionary measures as advised by the Government may be strictly adhered to and followed in letter and spirit.
- 6. Handshake greetings may be avoided.
- 7. The aforesaid directions be equally followed by all the courts subordinate to the High Court of Judicature at Allahabad.

All concerned are requested to co-operate with the instructions of the staff-on-duty, in the interest of all.

Sd/-

Registrar General 13.03.2020